F. No. 12018/01/2016-E&A

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006) (Human Resource Division)

FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 61 October, 2020

NOTICE

Subject :- Invitation of applications for hiring of Consultants/Young Professionals.

The Food Safety and Standards Authority of India (FSSAI) is a Statutory Authority set up under Food Safety and Standards Act, 2006 for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

- 2. Application is invited from self-motivated professionals to be engaged on contract basis as Consultant.
- 3. Job profile and required minimum educational qualifications are as under:

JOB PROFILE:

- (a) Drafting of Regulations, agreements, MOUs, contracts;
- (b) Drafting of petitions and other legal documents;
- (c) Render interpretation of legal information;
- (d) Provide legal opinion and advice.

EDUCATION QUALIFICATION:

Degree in Law (LLB) from any University / Institution duly recognized for the purpose.

Experience:

Minimum one year experience in related field.

4. Note:

- (a) Candidates, who do not possess the required essential educational qualification and experience at the time of receipt of application, will not be eligible.
- (b) As per the Ministry of Human Resource Development Notification No. 44 dated 01.03.1955 published in Gazette of India edition dated 08.04.1955, a Degree obtained through Open Universities/ Distance Education mode needs to be recognized by the Distance Education Council, IGNOU.
- (c) All candidates will be required to produce the relevant documents in original or where the original degree has not been awarded, mark sheet and provisional certificate as and when asked for by FSSAI.
- (d) It is the responsibility of the candidates to provide proof in support of their claim proving any specific course as equivalent to the essential educational qualification prescribed.

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4. **Duration of engagement:** Initially for a period of 1 year which may be extended up to 3 years (one year at a time) based on the performance. A professional may seek voluntarily cessation of the contract with 30 days' advance notice. However, the FSSAI reserves the right to terminate the contract at any point of time without assigning reason thereof.

Note: In case a person leaves before completion of one year, he/she will not get any work certificate.

- 5. **Remuneration:** Hired Consultants/Young Professionals will be paid a consolidated monthly sum in the range of Rs. 30000-45000/- depending upon their qualification, experience and assessment/ recommendation of the Consultancy Evaluation Committee. There shall be an annual increase of Rs.5,000/-. No separate allowance will be paid. For talented and experienced candidates, the upper limit can be suitably revised on recommendation of the Consultancy Evaluation Committee depending on years of relevant experience. The payment shall be subject to deduction of TDS applicable. Service Tax, if applicable, would be paid extra on actual basis.
- 6. Candidates fulfilling the requirement of minimum educational qualification and experience may apply online on the link available on the FSSAI website i.e. www.fssai.gov.in on or before 28th October 2020. Applications received after the last date and found incomplete will not be considered. Applications should be with contact number and e-mail id. Shortlisted candidates to be called for selection procedure would be informed through e-mail/ telephone with a week's notice at least. They are also requested to visit FSSAI's website (www.fssai.gov.in) for any updates.
- 7. FSSAI may prepare a reserve panel. In case the candidate offered the assignment, do not join or leave prematurely after joining, the slots would be filled up by the candidates in the reserve panel. The reserve panel will be valid for one year.
- 8. The Food Authority reserves the right not to select any candidate or not to prepare a panel of suitable names or to cancel the procedure at any stage without assigning any reasons.

Madan Kumar Jha) Assistant Director